No. 1855 (2) /XVII-V-1-9-74

Dated Lucknow, June 27, 1974

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh (Nagar Kshettra)/Bhumi Aur Bhawan Kar (Nirsan) Adhiniyam, 1974 (Uttar Pradesh Adhiniyam Sankhya 13 of 1974) as passed by the Uttar Pradesh Legislature and assented to by the Governor on June 24, 1974:

THE UTTAR PRADESH (NAGAR KSHETTRA) BHUMI AUR BHAWAN KAR (NIRSAN) ADHINIYAM, 1974

(U. P. ACT No. 13 of 1974)

(As passed by the Uttar Pradesh Legislature)

AN ACT

to provide for the repeal of the Uttar Pradesh (Nagar Kshettra) Bhumi Aur Bhawan Kar Adhiniyam, 1962

U. P. Act No.XI

It is hereby enacted in the Twenty-fifth year of the Republic of India as follows:—

Short title

- 1. This Act may be called the Uttar Pradesh (Nagar Kshettra) Bhumi Aur Bhawan Kar (Nirsan) Adhiniyam, 1974.
- Repeal of U. P. 2. (1) The Uttar Pradesh (Nagar Kshettra) Bhumi Aur Bhawan Kar Act No. XII of Adhiniyam, 1962, hereinafter referred to as the said Act, is hereby repealed with 1962 and savings. effect from the first day of April, 1967.
 - (2) Without prejudice to the generality of the provision of section 6 of U. the U. P. General Clauses Act, 1904, such repeal shall not affect the continued 1904. exercise of the powers or jurisdiction of any authority under the said Act in respect of the assessment or realization of the tax levied thereunder for the period before the repeal.

आज्ञासे, कैलाशानाथ गोयल, सचिव।